

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF CREDITORS OF CAPACITE STRUCTURES LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Capacite Structures Limited
2.	Date of incorporation of corporate debtor	May 22, 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29110MH1996PLC099745
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered off. address :404 & 405, Sabari Samriddhi, Behind Maitri Park ST Stand, Sion-Trombay Road, Chembur, Mumbai - 400071
6.	Insolvency commencement date in respect of corporate debtor	October 11, 2019, Date of receipt of order by IRP (Hon' NCLT order dated August 29, 2019)
7.	Estimated date of closure of insolvency resolution process	April 08, 2020; 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Rajender Kumar Girdhar Reg. No. : IBBI/IPA-003/IP-N00048/2017-18/10396
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Address: Oshiwara Mahada Complex, Building No. 5 Aster Coop. Housing Society, Flat No. 205 2nd Floor, New Link Road, Oshiwara Andheri (W), Mumbai, Maharashtra, 400053 Email Id: rkgirdhar1@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sumedha Management Solutions Private Limited, C-703, Marathon Innova, Off Ganpatrao Kadam Marg, Opp. Peninsula Corporate Park, Lower Parel (West), Mumbai-400013 Email Id: csl@sumedhamanagement.com
11.	Last date for submission of claims	October 25, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Are available at: http://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of the **Capacite Structures Limited** on vide order no. CP.No. 888/I&BP/2019 dated August 29, 2019 (date of receipt of order by Interim Resolution Professional is October 11, 2019)

The creditors of **Capacite Structures Limited**, are hereby called upon to submit their claims with proof on or October 25, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: October 12, 2019
Place: Mumbai

Rajender Kumar Girdhar
Interim Resolution Professional
In the matter of Capacite Structures Limited

